

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).3660/2007

(From the judgement and order dated 29/11/2006 in
of The HIGH COURT OF BOMBAY AT PANAJI)

WP No. 156/1999

CELINA COELHO PEREIRA & ORS.
VERSUS

Petitioner(s)

ULHAS MAHABALESHWAR KHOLKAR & ORS.

Respondent(s)

(With appln(s) for permission to urge addl.grounds)
(For final disposal)

Date: 10/09/2009 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE TARUN CHATTERJEE
HON'BLE MR. JUSTICE R.M. LODHA

For Petitioner(s) Mr.Ranjit Kumar, Sr.Adv.
 Ms. Binu Tamta,Adv.
 Mr.Prashant Shukla, Adv.

For Respondent(s) Mr.Surendra Desai, Sr.Adv.
(For all the Mr.Prashant Kumar, Adv.
respondents) Ms.Triveni Poteker, Adv.
 Mr.J.K.Mahapatra, Adv.
 Mr. Amarjit Singh Bedi,Adv.

UPON hearing counsel the Court made the following

O R D E R

Mr.Surendra Desai, learned senior counsel appearing on behalf
of the respondents resumed his arguments at 10.40 A.M. and
concluded at 12.20 P.M. Thereafter, Mr.Ranjit Kumar, learned
senior counsel appearing on behalf of the appellants, in rejoinder,
made his submissions for five minutes. Arguments concluded.
Judgment reserved.

(Satish K.Yadav)
Court Master

(A.D.Sharma)
Court Master

(Phoolan Wati Arora)
Court Master